

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 226 of 2015 &
IA Nos. 371 & 372 of 2015**

Dated: 3rd November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. Bhushan Power & Steel Ltd. ...Appellant(s)
Versus
GRID Corporation of Orissa Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Sadapurna Mukherjee
Mr. Raghav Pandey

Counsel for the Respondent(s): Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R.1

Mr. Rutwik Panda
Ms. Anshu Malik for OERC

ORDER

Learned counsel for Respondent No.1 seeks four weeks time to file reply on the main Appeal as well as on the I.A. He may file the same on or before 01.12.2015 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 22.12.2015 after serving copy on the other side.

List the matter on **06.01.2016.**

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**